



**NSTEP**

*(National Service and Tracking of Electronic Process)*

**USER MANUAL**

**ఎకోస్టెప్**  
బ

**కరదీపిక**

AH43

ANDHRA  
PRADESH



# ఎన్‌స్టెప్ (NSTEP)

(National Service and Tracking of Electronic Processes)

## కరదీపిక

### మూల రచన:

బి. రాజేందర్ (సిస్టం ఆఫీసర్),  
టి. కిరణ్ (ఎస్.ఎ.),  
బి. రమేష్ (ఎస్.ఎ.),  
వి.ఆర్.కే. శర్మ (స్టెనో-కం-ఎస్.ఎ.),  
కలీంనగర్ జిల్లా, తెలంగాణ.

### తెలుగు అనువాద పర్యవేక్షణ:

డి. రమాకాంత్, రిజిస్ట్రార్ (ఐ.టి.) - మరియు - సెంట్రల్ ప్రాజెక్ట్ కోఆర్డినేటర్,  
తెలంగాణ ఉన్నత న్యాయస్థానము.

### తెలుగు అనువాదము:

గులాం యజ్దాని, కోర్ట్ మేనేజర్, తెలంగాణ ఉన్నత న్యాయస్థానము.

గమనిక: ఈ కరదీపిక సిబ్బంది శిక్షణ కొరకు ఉద్దేశించినది మాత్రమే.



### విషయసూచిక :

మొదటి అధ్యాయం .....	1
ఎన్‌స్టెప్ పరిచయం:.....	2
ప్రయోజనాలు:.....	4
ప్రాసెస్ జీవిత చక్రము:.....	5
ప్రాసెస్/తాఫీదుల ఉత్పత్తి:.....	5
సి.ఐ.ఎన్. 3.2 లో ప్రాసెస్ ఉత్పత్తి టెంప్లేట్లు (నమూనాలు) - దశలవారీగా:.....	5
ప్రాసెస్ స్థితిగతుల పర్యవేక్షణ:.....	12
ప్రాసెస్ ఎగుమతి:.....	13
రెండవ అధ్యాయం .....	18
ఎన్‌స్టెప్ ద్వారా ప్రాసెసుల కేటాయింపులు:.....	19
రాష్ట్ర స్థాయి కార్యకలాపాలు:.....	19
జిల్లా స్థాయి కార్యకలాపాలు:.....	19
ప్రాసెస్ అడ్మిన్ (నాజర్) కొరకు యూజర్ ఐడీ సృష్టించడం:.....	20
బెయిలిఫ్ మాస్టర్ సృష్టించడం:.....	21
ప్రాసెస్ ఎస్టాబ్లిష్‌మెంట్ కేటాయింపు (Process Establishment Allocation):.....	22
ప్రాంతము (ఏరియా) మాస్టర్:.....	22
క్షేత్ర సహాయకులు/ప్రాసెస్ సర్వర్లను ప్రాసెస్ అడ్మిన్‌కి ట్యాగ్ చేయడం:.....	23
ప్రాసెస్ అడ్మిన్ లాగిన్.....	23
ఎన్‌స్టెప్ డాష్‌బోర్డ్ (NSTEP DASH BOARD):.....	24
సమాచార వినియోగం (Consume Data):.....	24
ప్రాసెస్ కేటాయింపు:.....	25
ప్రాసెస్‌ని వెనక్కి తీసుకోవడం (Process Deallocation):.....	25
బెయిలిఫ్ ప్రాసెస్ బదిలీ (Bailliff Process Transfer):.....	26



ప్రాసెస్ డెలివరీ (Process Delivery): .....	26
ప్రాసెస్ స్థితిగతులు (Process Status): .....	27
గత సంవత్సరం సమాచారాన్ని వినియోగించడం (Consume Data Previous Year): .....	28
మూడవ అధ్యాయం .....	29
ఎన్స్టేప్ చరవాణి అనువర్తనం ద్వారా ఎలక్ట్రానిక్ ప్రాసెసుల అందజేత:.....	30
ప్రాసెస్ అందజేత:.....	31
సైడ్ మెనూ: .....	34
అప్‌లోడ్ (Upload):.....	35
డీలీట్ (Delete) (తొలగించడం):.....	35
లాగౌట్ (Logout):.....	36

**అనుబంధితం:** సివిల్ రూల్స్ ఆఫ్ ప్రాక్టీస్ మరియు ఉత్తర్వులు, 1980 సవరణ - నియమం 82 తరువాత కొత్త నియమాన్ని 82-A గా చేర్చడం - ఎలక్ట్రానిక్ ప్రాసెసుల అందజేతకి సంబంధించిన నియమాలు.

**పదకోశం:**

అంతర్జాలము = Internet	అనువర్తనం = Application	స్వీకర్త = Receiver
తాఫీదులు = Summons	సంస్థాపన = Installation	నవీకరణలు = Updates
క్షేత్ర సహాయకుడు = Field Assistant	పర్యవేక్షణాధికారి = Nazir	స్థితిగతులు = Status
చరవాణి పరికరము = Mobile Phone	దిగుమతి = Download	ఎగుమతి = Upload
న్యాయాధికారి = Judicial Officer	ప్రచురణ = Publish	వినియోగదారుడు = User
వినియోగం = Consumption	సోపానక్రమం = Hierarchy	కార్యకలాపాలు = Activities
నిర్మాణవిధి = Structure		



# మొదటి అధ్యాయం

ఎన్‌స్టేప్ పరిచయం మరియు సి.ఐ.ఎస్. ద్వారా ప్రాసెసుల ఉత్పత్తి





## ఎన్సైప్ పరిచయం:

సాంప్రదాయ పద్ధతిలో తాఫీదుల మరియు ప్రాసెసుల అందజేత ప్రక్రియ, వ్యాజ్యాలను త్వరితగతిన పరిష్కరించడంలో అనవసర జాప్యానికి కారణమవుతుంది. ఎన్సైప్ అనేది, అంతర్జాల ఆధారిత పోర్టల్ మరియు చరవాణి పరికరం ద్వారా తాఫీదుల అందజేత ప్రక్రియని క్రమబద్ధీకరించే కేంద్రీకృత పర్యవేక్షణా వ్యవస్థ. ప్రాసెస్ సర్వర్లకు మరియు క్షేత్ర సహాయకులకు చరవాణి అనువర్తనము (Mobile application) అందచేయడం ద్వారా తాఫీదుల మరియు ప్రాసెసుల అందజేత ప్రక్రియని పారదర్శకంగా పర్యవేక్షించే వీలు కల్పించడమైనది. సంబంధిత న్యాయస్థానము సీ.ఐ.ఎస్ సాఫ్ట్ వేర్ ప్రాసెస్ స్వీకరించబడినట్లైతే అది ఎన్సైప్ అంతర్జాల అనువర్తనములో (Web application) ఎలక్ట్రానిక్ పద్ధతిలో అందుబాటులోకి వస్తుంది. న్యాయస్థానాలు తమ పరిధిలోకి వచ్చే ప్రాసెసులను క్షేత్ర సహాయకులకు కేటాయించడానికి ఎన్సైప్ వెబ్ అప్లికేషన్ దోహదపడుతుంది. ప్రచురించబడిన అంతరజిల్లా మరియు అంతరాష్ట్ర ప్రాసెసులను సంబంధిత న్యాయస్థానాలకు కేటాయించడానికి కూడా ఎన్సైప్ ఉపయోగపడుతుంది.

క్షేత్ర సహాయకులు తమకు కేటాయించిన తాఫీదులు మరియు ప్రాసెసులను ఎన్సైప్ చరవాణి అనువర్తనంలో చూసుకోవచ్చు. న్యాయస్థానాల సేవలతో అనుసంధానించబడిన ఆండ్రాయిడ్ ఆధారిత చరవాణి పరికరములు క్షేత్ర సహాయకులకు అందించబడతాయి. వీటి ద్వారా క్షేత్ర సహాయకులు జిపిఎస్ స్థాన సమాచారాన్ని, స్వీకర్త లేదా ప్రాంగణం యొక్క (అందుకునే వారెవరు లేని పక్షంలో) ఛాయాచిత్రాన్ని, స్వీకర్త సంతకాన్ని మరియు తాఫీదులు అందజేయలేని పక్షంలో దానికి గల సహేతుక కారణాన్ని నమోదు చేయవచ్చు. ఇలా నమోదైన సమాచారం కేంద్రీకృత ఎన్సైప్ అనువర్తనానికి సత్వరమే పంపించబడుతుంది. ఎన్సైప్ అంతర్జాల అనువర్తనం నుంచి ఈ సమాచారం సి.ఐ.ఎస్.కి పంపించబడుతుంది, తద్వారా తాఫీదుల అందజేత స్థితిగతులని న్యాయస్థానము పొందే వీలు కల్పిస్తుంది. అలా ఎన్సైప్ క్రింది ప్రాముఖ్య లక్ష్యాలను సాధించడంలో తోడ్పడుతుంది.

- ఎలక్ట్రానిక్ పద్ధతిలో తాఫీదులు మరియు ప్రాసెసులు అందజేయడాన్ని సాధ్యపరుస్తుంది.
- తాఫీదుల అందజేత ప్రక్రియ యొక్క నవీకరణలు ఎప్పటికప్పుడు నమోదుచేస్తూ అందజేతలో జరిగే అనవసర జాప్యాన్ని తగ్గించడానికి తోడ్పడుతుంది.
- అంతర్-జిల్లా, అంతరాష్ట్రీయ ప్రాసెసులు ఎలక్ట్రానిక్ పద్ధతిలో అందజేసి, ప్రాసెసుల రవాణాకి తపాలా వ్యవస్థ తీసుకోనే సమయాన్ని ఆదా చేస్తుంది.



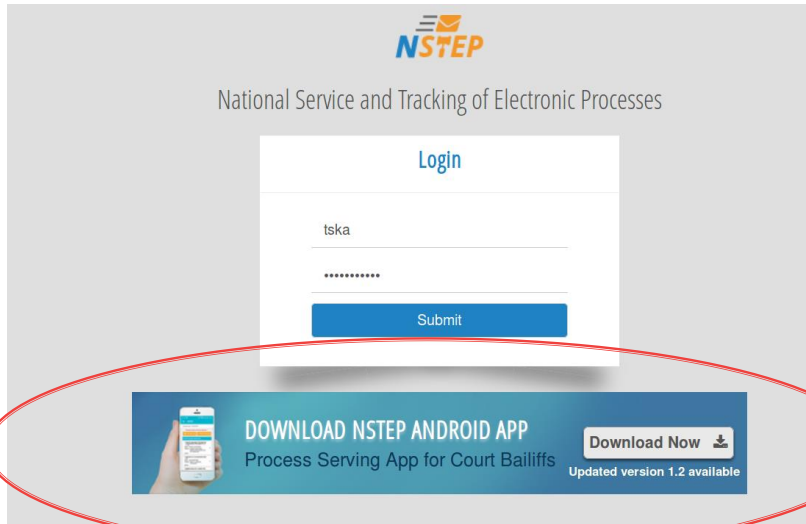
- అన్ని భాగస్వామ్య పక్షాల ద్వారా జరిగే తాఫీదుల/ప్రాసెసుల బట్టాడా ప్రక్రియ యొక్క పారదర్శక పర్యవేక్షణకి తోడ్పడుతుంది.
- భువన్ మ్యాప్స్ (ఇస్రో ద్వారా అభివృద్ధి చేయబడిన భౌగోళిక పటము) ద్వారా జిపిఎస్ అనుసంధానం.

ఎన్స్టెప్తో పాటు ఐ.సీ.జే.ఎస్. (ఇంటరాపరాబుల్ క్రిమినల్ జస్టిస్ సిస్టం) తెలంగాణ రాష్ట్రములోని అన్ని జిల్లాలలో డిసెంబరు 4, 2019 తేదీన గౌరవనీయులైన అప్పటి ప్రధాన న్యాయమూర్తి శ్రీయుత రాఘవేంద్ర ఎస్. చౌహాన్ గారిచే ప్రారంభించబడినవి. ఐ.సీ.జే.ఎస్. మరియు ఎన్స్టెప్ అమలు విషయములో తెలంగాణ ముందంజలో ఉంది, ఇవి రెండు దేశములోనే మొదటి సారిగా తెలంగాణ రాష్ట్రములోనే ప్రారంభించబడినవి.

సి.ఐ.ఎస్. సాఫ్ట్వేర్ దేశములోని అన్ని న్యాయస్థానాలలో సంస్థాపన చేయబడినది. దీని ద్వారా ఎలక్ట్రానిక్ ప్రాసెసులను పి.డి.ఎఫ్. ఫార్మాటులో సృష్టించవచ్చు. ఒకసారి సృష్టించిన ఎలక్ట్రానిక్ ప్రాసెసు అందజేత కొరకు క్షేత్ర సహాయకులకి కేటాయించే అధికారం ప్రాసెసు అడ్మిన్ (నాజిరు)కి ఇవ్వబడినది.

తనకి కేటాయించబడిన ప్రాసెసుల వివరాలు తెలుసుకోవడానికి క్షేత్ర సహాయకుడు ఎన్స్టెప్ అనువర్తనం సంస్థాపన చేయబడి ఉన్న చరవాణి పరికరాన్ని వాడవలసి ఉంటుంది.

ఎన్స్టెప్ అనువర్తనము కొరకు **NSTEP.apk** ఫైలుని <http://nstep.ecourts.gov.in/nstep/> నుంచి దిగుమతి చేసుకొని సంస్థాపన చేసుకోవలసి ఉంటుంది.





### ప్రయోజనాలు:

- 1) న్యాయస్థానాల ద్వారా ప్రచురించబడిన సమాచారాన్ని ఎన్స్టెప్ అనువర్తనాన్ని ఉపయోగించి ప్రాసెస్ అడ్మిన్ (పర్యవేక్షణాధికారి) వినియోగించవచ్చు మరియు సంబంధిత ప్రాసెస్ సర్వర్/క్షేత్ర సహాయకుడికి ప్రాసెసుని కేటాయించవచ్చు, తద్వారా భవిష్యత్తులో అనేకమైన రిజిస్టర్లను నిర్వహించే అవసరం తప్పదు.
- 2) కక్షిదారులకు వారి వ్యాజ్యాలకు సంబంధించిన మరింత సమాచారం అందజేసే ఉద్దేశంతో ఇ-కోర్ట్స్ ప్రాజెక్ట్ ఆవిర్భావం జరిగింది, దానితో పాటుగా ఎన్స్టెప్ అనువర్తనం త్వరితగతిన మరియు నిరాటంకంగా ప్రాసెసులని అందజేయడానికి ఉద్దేశించబడినది. ఇ-కోర్ట్స్ వెబ్ సైట్ ద్వారా ప్రాసెస్ అందజేతకి సంబంధించిన సమాచారాన్ని కక్షిదారులు ఎప్పటికప్పుడు తెలుసుకోవచ్చు.
- 3) ఇంతకు ముందు, న్యాయాధికారులు ప్రాసెసుల స్థితిగతులని తెలుసుకోవడంలో ఇబ్బందులను ఎదుర్కొనేవారు, కొన్ని సార్లు ప్రాసెస్ సర్వర్/క్షేత్ర సహాయకుడి యొక్క రిపోర్టు అందేవరకు బెంచి ప్రోసీడింగులు ఆపవలసి వచ్చేది, కానీ, ఎన్స్టెప్ ఉపయోగించి న్యాయస్థాన సిబ్బంది కానీ, న్యాయాధికారులు కానీ, ప్రాసెసు జారీ చేసిన తేదీ, అందజేసిన తేదీ, ఒకవేళ అందజేయలేకపోతే దానికి గల కారణాలు మొ. వాటిని సి.ఐ.ఎస్. లో సంబంధిత కేసుని తెలిచి ఒక క్లిక్ ద్వారా తెలుసుకోవచ్చు.
- 4) ఎన్స్టెప్ అనువర్తనం వాడటం ద్వారా, ప్రాసెస్ సర్వర్లు/క్షేత్ర సహాయకులు సంబంధిత వ్యక్తులకు ప్రాసెసులు నేరుగా అందజేయవచ్చు, అదే సమయములో అందుకున్న వ్యక్తి యొక్క సంతకము, మరియు ఛాయాచిత్రాలను పొందుపరచుకోవచ్చు, తద్వారా భవిష్యత్తులో ప్రాసెస్ అందుకున్న వ్యక్తి కేసుని పక్కదారి పట్టించడానికి ప్రాసెసుని తాను అందుకోలేదని తిరస్కరించే అవకాశం ఉండదు.
- 5) ఎన్స్టెప్ అనువర్తనం ప్రాసెస్ సర్వర్లు మరియు క్షేత్ర సహాయకులకు రక్షణ కవచం లాగా పని చేస్తుంది. తాఫీదులు/వారంట్లు అందుకున్న వ్యక్తులు వాటిని తాము అందుకోలేదని బుకాయిస్తే, వారి నుంచి గ్రహించి సర్వర్లలో పొందుపర్చుకున్న వారి సంతకాలు మరియు ఛాయాచిత్రాలు ప్రాసెస్ సర్వర్లు/క్షేత్ర సహాయకులకి రక్షణగా నిలుస్తాయి.
- 6) ఎన్స్టెప్ అనువర్తనాన్ని వాడి ఒకే రాష్ట్రములోనున్న లేదా ఇతర రాష్ట్రాలలోనున్న ఏదైనా న్యాయస్థానానికి, సంబంధిత రాష్ట్రము మరియు జిల్లాలని ఎంచుకొని, తాఫీదులు పంపవచ్చు. తద్వారా తాఫీదులు పంపడంలో జరిగే అనవసర జాప్యాన్ని నివారించవచ్చు.





### ప్రాసెస్ జీవిత చక్రము:

ప్రాసెస్ జీవిత చక్రములో మూడు దశలు ఉన్నాయి, అవి: ప్రాసెస్ ఉత్పత్తి (సి.ఐ.ఎన్. 3.2 ద్వారా), ప్రాసెస్ కేటాయింపు (పర్యవేక్షణాధికారి ద్వారా), మరియు ప్రాసెస్ అందజేత (ఎన్స్టేప్ చరవాణి అనువర్తనం ద్వారా). వీటిని ఒక్కొక్కటిగా పరిశీలిద్దాం.

### ప్రాసెస్/తాఖీదుల ఉత్పత్తి:

ఎన్సీ సి.ఐ.ఎన్. 3.2 లో ప్రాసెసులు/తాఖీదులు స్వయంచాలితంగా ఉత్పత్తి అయ్యే కొంగ్రొత్త వ్యవస్థ అందుబాటులో ఉంది. ఈ ప్రాసెస్ ఉత్పత్తి ప్రక్రియలో నాలుగు అంశాలు ఇమిడి ఉన్నాయి.

1. ప్రాసెస్ ఉత్పత్తి (ముసాయిదా ఉత్పత్తి)
2. ప్రాసెస్ ప్రచురణ
3. ప్రాసెస్/తాఖీదు ముద్రణ మరియు రసీదు
4. ప్రాసెస్ స్థితిగతుల పర్యవేక్షణ.

### సి.ఐ.ఎన్. 3.2 లో ప్రాసెస్ ఉత్పత్తి టెంప్లేట్లు (నమూనాలు) - దశలవారీగా:

ప్రాసెస్/ తాఖీదుల ఉత్పత్తి షో మెనూ (Show Menu) నందు కేస్ ప్రాసీడింగ్స్ (Case Proceedings) - ప్రాసెస్ జనరేషన్ (Process Generation) లో ఉపలభ్యమవుతుంది.

సి.ఐ.ఎన్. 3.2 లోకి విజయవంతంగా లాగిన్ అయ్యాక క్రింది స్క్రీన్ కనపడుతుంది.

షో మెనూ నందున్న కేస్ ప్రాసీడింగ్స్ లోని సివిల్-క్రిమినల్ ఐచ్ఛికాన్ని ఎంచుకోండి.

The screenshot shows the eCourtIS dashboard for the Pr. District and Sessions Court, Dr. Sunnam Srinivas Reddy (Incharge) (TS00270). The dashboard is dated 10-03-2021. It features a table of case statistics, a 'Case Type wise Bar Chart', and a 'Pendency Pie Chart'.

Dashboard as on 10-03-2021					Mediation Corner	Mediation	Lok Adalat
	Today's Cases	Undated Cases	My Disposal in this Month	My Pending Cases			
Civil	0	258	0	261	Pending	0	0
Criminal	0	189	0	190	Referred in this Month	0	0
Total	0	447	0	451	Completed in this Month	0	0

Case Type wise Bar Chart data:

Case Type	Count
Civil	19
Criminal	4
Both	18
Civil	51
Criminal	8
Both	105
Civil	31
Criminal	102
Both	63
Civil	41
Criminal	10

Pendency Pie Chart data:

Pendency Period	Count	Percentage
Upto 1 Year	9	2%
1 To 3 Years	348	77%
3 To 5 Years	78	17%
5 To 10 Years	13	3%
10 To 20 Years	2	0%

Screen 1

The screenshot shows the eCourtIS menu in the Mozilla Firefox browser. The 'Case Proceedings' option is highlighted with a red box. The menu includes various sections such as Fees, I-Court Fees, Registration Section, Case Allocation, Case Proceedings, Select Court, Select Date, Daily Proceedings, Order and Judgment, IA Filing For Court User, Civil-Criminal Process, Work Done Sheet, A Diary, Dormant/SineDie, Not/P.H. Before Me, B Diary, Balance Court Fee, Framing of Issues/Charge, and Unlinked Cases.

Screen 2



Menu eCourtIS - Mozilla Firefox  
eCourtIS  
172.17.72.134/swecourtis/main.php  
Pr. District and Sessions Court  
Dr. Sunnam Srinivas Reddy (Inchareg) (TS00870)  
Service Center Logout NC3.2 10-03-2021  
Home / Case Proceedings / Search...  
I-Court Fees  
Registration Section  
Case Allocation  
Case Proceedings  
Select Court  
Select Date  
Daily Proceedings  
Order and Judgment  
IA Filing For Court User  
**Civil-Criminal Process**  
Process Generation  
Copy Previous Process  
Upload Process  
Publish Process  
Process  
Acknowledgement/Print  
Process Status  
Work Done Sheet  
A Diary  
Dermant/SineDie  
Nov.P.H. Before Me  
172.17.72.134/swecourtis/main.php?linkid=265&mode=0 Version:- NC3.2  
eCourtIS - Mozilla Firefox

Screen 3

Menu eCourtIS - Mozilla Firefox  
eCourtIS  
172.17.72.134/swecourtis/main.php  
Pr. District and Sessions Court  
Dr. Sunnam Srinivas Reddy (Inchareg) (TS00870)  
Service Center Logout NC3.2 24-03-2020  
Home / Case Proceedings / Process Generation / Add  
Civil - Criminal Process  
Civil Criminal Plead Guilty \* Case No.: OS/122/2016  
\* Process: Summons in a summary suit [O.37, I...  
Next Date:30-09-2020 Purpose:STAY  
Select Addressee  
Fees Type: Paid Free/On Court Motion Process Fees:  
Addressee Type: Defendant \* Addressee Name: 1 - Sama Vijaykumar (R) ...  
Footnote:  
Nature:  
1 - Sama Vijaykumar (R)  
2-MONEY  
3-DECLARATION  
4-INJUNCTION  
5-PARTITION  
6-SPECIFIC PERFORMANCE  
7-DAMAGES  
Save  
Designed & Developed by National Informatics Centre Version:- NC3.2  
eCourtIS - Mozilla Firefox

Screen 4

The screenshot shows the eCourtIS web application interface. The browser address bar displays 'localhost/swecourtis/main.php'. The page title is 'eCourtIS' and the user is logged in as 'Dr. Sunnam Srinivas Reddy(Incharge) (TS00370)'. The main content area is titled 'Civil - Criminal Process' and contains the following form elements:

- Radio buttons for 'Civil', 'Criminal', and 'Plead Guilty'.
- 'Case No.' dropdown menu with 'Select' as the current value.
- 'Process' dropdown menu with 'Select' as the current value.

The left sidebar contains a navigation menu with categories like 'Home', 'Caveat Registration', 'Fees', 'I-Court Fees', 'Registration Section', 'Case Allocation', 'Case Proceedings', 'Work Done Sheet', and 'Index Register'. The bottom status bar shows the URL 'localhost/swecourtis/proceedings/notice\_generation.php?linkid=266&mode=0' and the version 'Version: NC3.2'.

Screen 5

ఏ కేసుకైతే ప్రాసెస్/తాఫీదు ఉత్పత్తి చేయాలనుకుంటున్నారో దానిని ఎంచుకొని, దాని వివరాలు నింపండి.

The screenshot shows the eCourtIS web application interface with the 'Address Details' form filled out. The browser address bar displays '172.17.72.134/swecourtis/main.php'. The page title is 'eCourtIS' and the user is logged in as 'Dr. Sunnam Srinivas Reddy(Incharge) (TS00370)'. The main content area is titled 'Address Details' and contains the following form elements:

- Radio buttons for 'Civil', 'Criminal', and 'Plead Guilty'.
- 'Case No.' dropdown menu with 'OS/122/2016' as the current value.
- 'Process' dropdown menu with 'Summons to appear in person [O.S.]' as the current value.
- 'Next Date: 30-09-2020' and 'Purpose: STAY'.
- 'Select Addressee' and 'Addressee Details' tabs.
- 'Address Name' dropdown menu with 'Sama Vijaykumar' as the current value.
- 'Relation' dropdown menu with 'Fath' as the current value.
- 'R/O' dropdown menu with 'Shankaraiah' as the current value.
- 'Address' radio buttons for 'Main Address' (selected) and 'Alternate Address'.
- 'State' dropdown menu with 'TELANGANA' as the current value.
- 'Town' dropdown menu with 'Select' as the current value.
- 'Taluka' dropdown menu with 'Karimnagar' as the current value.
- 'Police Station' dropdown menu with 'Select' as the current value.
- 'Pin code' text input with '505001' as the current value.
- 'Mobile No.' text input.
- 'Email' text input.
- 'Address' text input with 'Ro. H.No. 8-5-339, Raghavendernagar, Karimnagar.' as the current value.
- 'District' dropdown menu with 'KARIMNAGAR' as the current value.
- 'Ward' dropdown menu with 'Select' as the current value.
- 'Village' dropdown menu with 'Select' as the current value.
- 'Remarks' text input.
- 'Save' button.

The left sidebar contains a navigation menu with categories like 'Home', 'Case Allocation', 'Case Proceedings', 'Work Done Sheet', and 'Index Register'. The bottom status bar shows the URL 'localhost/swecourtis/proceedings/notice\_generation.php?linkid=266&mode=0' and the version 'Version: NC3.2'.

Screen 6





వివరాలు నింపిన తరువాత జనరేట్ డ్రాఫ్ట్ (Generate Draft) ఎంపికపై నొక్కండి.

Screen 7

Screen 8



ముసాయిదా (Draft) విజయవంతంగా ఉత్పత్తి అయ్యాక, షో మెనూ నందున్న పబ్లిష్ ప్రాసెస్ (Publish Process) ఎంపికకి వెళ్లండి, కింద చూపిన విధంగా పబ్లిష్ (Publish) బటన్‌ని నొక్కండి.

The screenshot shows the eCourtIS web application interface. The browser address bar displays the URL: 172.17.72.134/swecourtis/main.php. The page title is "eCourtIS Prl. Dis v". The main content area shows a table of case proceedings with columns: Sr. No., Date, Case No., Main Party, Notice, Party Name, Draft, and Publish. The first entry is highlighted, and the "Publish" button is circled in red.

Sr. No.	Date	Case No	Main Party	Notice	Party Name	Draft	Publish
1	24-03-2020	OS/122/2016	Paida Gangadhar V.S Sama Vijaykumar	Summons for disposal of suit [O. 5, R. 1, 5.]	Sama Vijaykumar	Show/Delete	Publish
2	17-03-2020	OS/159/2016	Koduri Shakunthala @ Suguna V.S Guntuka Gopiah @ Gopal	Summons to appear in person [O.5, R. 3]	Guntuka Gopiah @ Gopal	Show/Delete	Publish
3	24-03-2020	OS/122/2016	Paida Gangadhar V.S Sama Vijaykumar	Summons in a summary suit [O.37, R. 2]	Sama Vijaykumar	Show/Delete	Publish
4	16-03-2020	EP/74/2017	K Arun Kumar V.S R19 Bolgam Suresh Kumar	Notice to show cause why a payment or adjustment should not be recorded as certified [O. 21, R. 2]	R19 Bolgam Suresh Kumar	Show/Delete	Publish

Screen 9

The screenshot shows the eCourtIS web application interface after successful publication. A green message "Notices Published successfully" is displayed above the table. The table now shows 3 entries, and the "Publish" button for the first entry is highlighted with a red box.

Sr. No.	Date	Case No	Main Party	Notice	Party Name	Draft	Publish
1	24-03-2020	OS/122/2016	Paida Gangadhar V.S Sama Vijaykumar	Summons for disposal of suit [O. 5, R. 1, 5.]	Sama Vijaykumar	Show/Delete	Publish
2	17-03-2020	OS/159/2016	Koduri Shakunthala @ Suguna V.S Guntuka Gopiah @ Gopal	Summons to appear in person [O.5, R. 3]	Guntuka Gopiah @ Gopal	Show/Delete	Publish
3	16-03-2020	EP/74/2017	K Arun Kumar V.S R19 Bolgam Suresh Kumar	Notice to show cause why a payment or adjustment should not be recorded as certified [O. 21, R. 2]	R19 Bolgam Suresh Kumar	Show/Delete	Publish

Screen 10

ప్రాసెస్ విజయవంతంగా ప్రచురితం (Publish) అయ్యాక పర్యవేక్షణాధికారి (నాజిర్) నిర్వహణలో ఉండే ఎన్‌ఫైల్డ్ పోర్టల్‌లోకి పంపించబడుతుంది.



ఉత్పత్తి అయిన ప్రాసెస్/తాఖీదులను ప్రింట్ చేయడానికి షో మెనూ నందున్న ప్రాసెస్ అకనాలెడ్జ్మెంట్/ప్రింట్ (Acknowledgement/Print) ఎంపికకి వెళ్ళి అక్కడ కనపడే లింక్ మీద నొక్కండి.

The screenshot shows the eCourts portal interface. The main content area displays a table with the following data:

Process Date	Process ID	Notice	Party Name	Print	Check For Acknowledgement
24-03-2020	PTSKA000010772016_1_1	Summons in a summary suit [O.37, R. 2]	Sama Vijaykumar, Ro. H.No. 8-5-339, Raghavendernagar, Karimnagar.	Print	<input checked="" type="checkbox"/> Acknowledgement

The 'Process Acknowledgement/Print' option in the left sidebar is highlighted with a red box. The 'Acknowledge' button in the table is also highlighted with a red box.

Screen 11





## ప్రాసెస్ స్థితిగతుల పర్యవేక్షణ:

ప్రాసెస్ స్టేటస్ (Process Status) ఎంపికని ఉపయోగించి ప్రాసెస్ స్థితిగతులని పర్యవేక్షించవచ్చు.

సి.ఐ.ఎస్ ప్యాకేజీలో ఉత్పత్తి అయిన ప్రాసెస్‌ని పర్యవేక్షణాధికారి (నాజర్) వినియోగించుకొని దాని స్థితిని నవీకరించిన తరువాత ఈ ఎంపిక కనపడుతుంది.

షో మెనూ నందలి ప్రాసెస్ స్టేటస్ ఎంపికని ఎంచుకున్నట్లైతే ప్రాసెస్ కి సంబంధించిన అన్ని స్థితిగతులు; అంటే, అన్ని (All), పెండింగులో ఉన్న (Pending), అందజేయబడిన (Served), అందజేయాల్సిన (To be Served) ప్రాసెసుల వివరాలు పొందవచ్చు.

అలాగే ప్రాసెస్ ని అందజేసినపుడు ప్రాసెస్ సర్వర్/ క్షేత్ర సహాయకుడు పొందుపరచిన వివరాలు అంటే ప్రాసెసుని అందుకున్న వారి సంతకం, వారి ఛాయాచిత్రం, అందుకున్న ప్రదేశం యొక్క భౌగోళిక పటం మొ. ఇక్కడ పొందవచ్చు.

The screenshot shows the eCourts Process Status page. The 'Served' status is selected in the filter options. The table below lists two cases:

Sr. No.	Case No.	Process ID/Process title	Receiver Name	Receiver Address	Publish Date	Nstep Status	View Details
1	MVOP/263/2020	PTSKA000011932020_2_1 Notice / Summons under Motor Accident Claim Petition []	Abdul Azeemuddin	R/o.H.No.3-1/16/179, Owaisi Nagar, Bahirsa, Nirmal District Pin Code No.504103 (Old District Adilabad) (Telangana State)	02-03-2021	Baliff Name: Bathini Sai Bhushan. Delivery Date: 05-03-2021. Reason: పార్టీ కి అందజేసిన. Remark:	<a href="#">View Photo</a> <a href="#">View Signature</a> <a href="#">View Map</a>
2	MVOP/263/2020	PTSKA000011932020_2_2 Notice / Summons under Motor Accident Claim Petition []	Mujebuddin	R/o.H.No.1-1-894, Bodhan Road, Nizamabad town and District, Pin Code 503001	02-03-2021	Baliff Name: Bathini Sai Bhushan. Delivery Date: 05-03-2021. Reason: పార్టీ కి అందజేసిన. Remark: tested.	<a href="#">View Photo</a> <a href="#">View Signature</a> <a href="#">View Map</a>

Screen 1

The screenshot shows the eCourts Process Status page with a photo of the receiver overlaid on the table. The photo shows a man in a blue shirt holding a document.

Screen 2

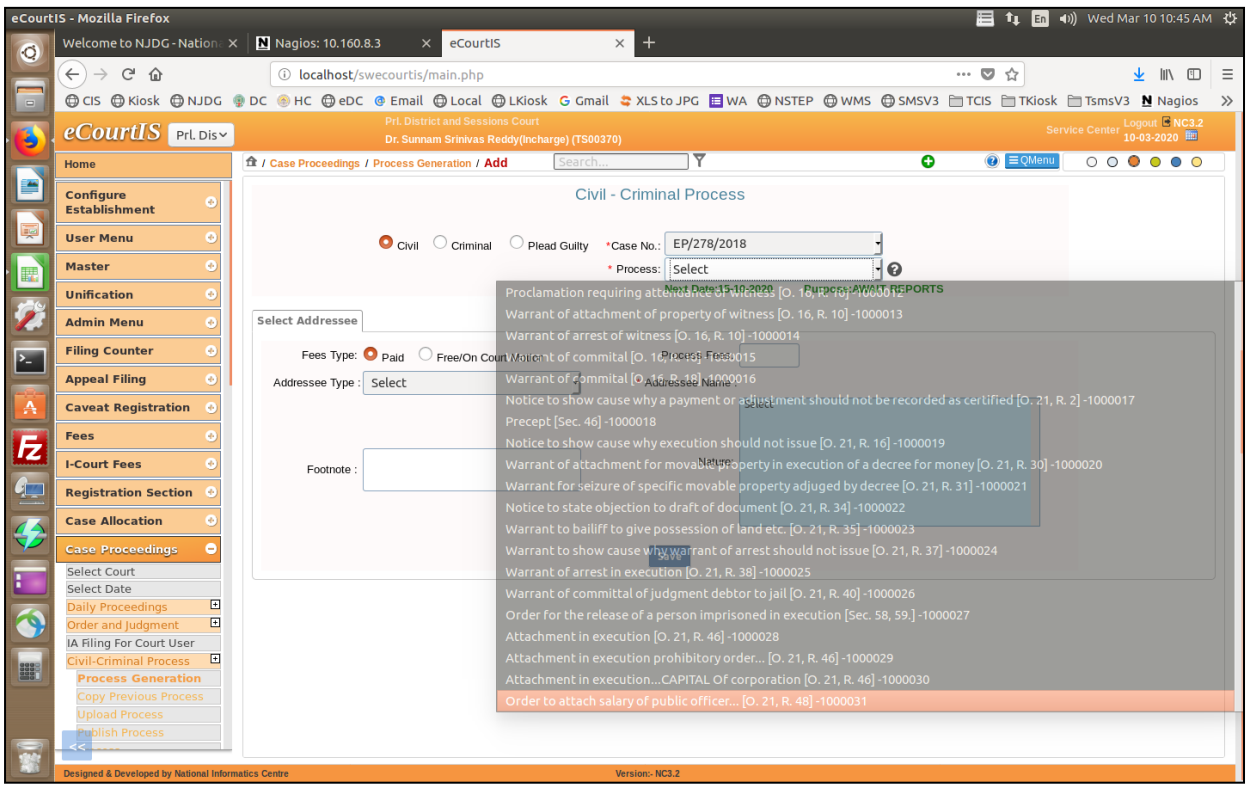




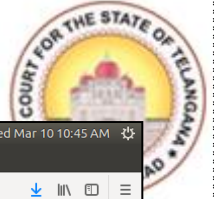
### ప్రాసెస్ ఎగుమతి:

ప్రాసెసుని ఉత్పత్తి చేసేటప్పుడు, కొన్ని ప్రాసెస్ రకాలకు, కొన్ని సందర్భాలలో పి.డి.ఎఫ్.(pdf) ఫార్మాటులో కాకుండా ఓ.డి.టి.(odt) ఫార్మాటులో ప్రాసెసులు ఉత్పత్తి అవుతాయి. ఇలాంటి సందర్భాలలో ఉత్పత్తి అయిన ఓ.డి.టి. ఫార్మాటులోని ఫైలుని దిగుమతి చేసుకొని దానిని పి.డి.ఎఫ్. ఫార్మాటులోకి మార్చుకొని షో మెనూ లోని **అప్లోడ్ ప్రాసెస్ (Upload Process)** ఎంపిక ద్వారా ఎగుమతి చేయవచ్చు.

ఉదాహరణకి ఈ.పీ. కేసు రకానికి సంబంధించి 'ప్రభుత్వోద్యోగి జీతాన్ని అటాచ్ చేసే' సందర్భంలో ప్రాసెసుని ఎగుమతి చేసే ప్రక్రియని క్రింది స్క్రీన్ షాట్ లో వివరించడం జరిగింది.



Screen 1



eCourtIS - Mozilla Firefox  
Welcome to NJDG - Nation x Nagios: 10.160.8.3 x eCourtIS x +  
localhost/swecourtis/main.php  
Pr. District and Sessions Court  
Dr. Sunnam Srinivas Reddy(Incharge) (TS00370)  
Service Center Logout NC3.2 10-03-2020

Home / Case Proceedings / Process Generation / Add

### Civil - Criminal Process

Civil  Criminal  Plead Guilty \*Case No.: EP/278/2018  
\* Process: Order to attach salary of public offi  
Next Date:15-10-2020 Purpose:AWAIT REPORTS

Select Addressee Addressee Details

Addressee Name: Enagandula Odelu  
Relation: Sele R/O :  
Address:  Main Address  Alternate Address \* Address: R/o.H.No.2-4, Kunaram Road, Mandal and District.Peddapalli  
State: TELANGANA District: KARIMNAGAR  
Town: Select Ward: Select  
Taluka: Select Village: Select  
Police Station: Select  
Pin code: Mobile No.:  
Email: Remarks:

0 Out of 1 Update

Save

Designed & Developed by National Informatics Centre Version: NC3.2

Screen 2

eCourtIS - Mozilla Firefox  
Welcome to NJDG - Nation x Nagios: 10.160.8.3 x eCourtIS x +  
localhost/swecourtis/main.php  
Pr. District and Sessions Court  
Dr. Sunnam Srinivas Reddy(Incharge) (TS00370)  
Service Center Logout NC3.2 10-03-2020

Home / Case Proceedings / Process Generation / Add

### Civil - Criminal Process

Civil  Criminal  Plead Guilty \*Case No.: EP/278/2018  
\* Process: Order to attach salary of public offi  
Next Date:15-10-2020 Purpose:AWAIT REPORTS

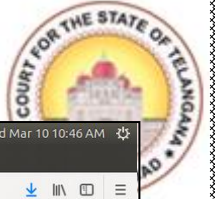
Select Addressee

Fees Type:  Paid  Free/On Court Motion Process Fees:  
Addressee Type: Defendant \* Addressee Name: 1 - Enagandula Odelu (R)  
Footnote: Nature: Select

Save

Designed & Developed by National Informatics Centre Version: NC3.2

Screen 3



Screen 4

Screen 5

ప్రాసెసుకి సంబంధించిన ఓడీటీ(odt) ఫైలు దిగుమతి చేసుకున్నాక దానిని పీడీఎఫ్ ఫార్మాటులోకి మార్చి షో మెనూ నందలి అప్లోడ్ ప్రాసెస్ ఎంపిక ద్వారా ఎగుమతి చేయండి.



TSKA00-001870-2018

Appendix E, No. 19  
Pr. District and Sessions Court  
IN THE COURT OF Dr. Sunnam Srinivas Reddy  
Pr. District and Sessions Judge, KARIMNAGAR, KARIMNAGAR.

ORDER TO ATTACH SALARY OF PUBLIC OFFICER OR SERVANT OF RAILWAY  
COMPANY OR LOCAL AUTHORITY.

[O. 21, R. 48.]  
EP/278/2018  
A.Mallikharjun Vs Enagandula Odelu  
NEXT DATE : 15-10-2020

To,  
Enagandula Odelu  
R/o.H.No.2-4, Kunaram Road, Mandal and District.Peddapalli, KARIMNAGAR,  
TELANGANA

WHEREAS judgment-debtor in the above-named case, is a receiving his at your hands; and whereas A.Mallikharjun decree-holder in the said case, has applied in this Court for the attachment of the of the said to the extent of due to him under the decree; You are hereby required to withhold the said sum of from the salary of the said in monthly installments of and to remit the said sum (or monthly installments) to this Court.

Given under my hand and the seal of the Court, this 10-03-2020

Screen 6

Upload Process

Civil Criminal Plead Guilty \*Case No.: OS/122/2016

\*Process: Summons for disposal of suit [O. 5,

\*Addresssee Type: Respondent

\*Addresssee Name: 1 - Sama Vijaykumar (R)

Relation: Father R/O : Shankaraiah

Address: Main Address Alternate Address

State: TELANGANA

District: Select

Ward: Select

Taluka: Select

Village: Select

Police Station: Select

Pin code: Mobile No.:

Email:

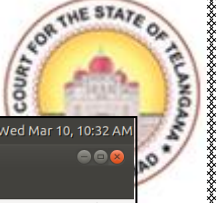
\*Upload: Browse... 23.pdf

Remarks:

Submit

Screen 7





Screen 8

ప్రాసెసుని విజయవంతంగా ఎగుమతి చేశాక ఎన్స్టెప్ పోర్టల్ లోకి దానిని ప్రచురించవలసి (Publish) ఉంటుంది.



## రెండవ అధ్యాయం

ఎన్‌స్ఐప్ పోర్టల్ ద్వారా ప్రాసెసుల వినియోగం మరియు కేటాయింపు



### ఎన్స్టెప్ ద్వారా ప్రాసెసుల కేటాయింపులు:

ఎన్స్టెప్ పోర్టల్‌ని ఉపయోగించడానికంటే ముందు మరియు ప్రాసెసులని వినియోగించడానికి ముందు, వాడకందారుల సోపానక్రమాన్ని అలాగే వివిధ వాడకందారుల ఐ.డీ.లను సృష్టించే ప్రక్రియని తెలుసుకుందాం.

1. రాష్ట్ర స్థాయి వినియోగదారుడు.
2. జిల్లా స్థాయి వినియోగదారుడు.
3. ప్రాసెస్ అడ్మిన్ (పర్యవేక్షణాధికారి) వినియోగదారుడు.

### రాష్ట్ర స్థాయి కార్యకలాపాలు:

ఈ కార్యకలాపాలను నిర్వహించే అధికారం ఉన్నత న్యాయస్థాన అడ్మినిస్ట్రేటర్‌కి ఉన్నది. తెలంగాణ ఉన్నత న్యాయస్థానము జిల్లా స్థాయి నిర్వాహకుల (డిస్ట్రిక్ ఆడ్మిన్) కొరకు యూజర్ ఐ.డీ. మరియు పాస్‌వర్డులని సృష్టించింది, ఇదే మాదిరిగా జిల్లా స్థాయి వాడకందారులు తమ జిల్లాలోని ప్రాసెస్ అడ్మినిస్ట్రేటర్లు మరియు క్షేత్ర సహాయకులకు యూజర్ ఐ.డీ.లని సృష్టిస్తారు.

**యూజర్ ఐ.డీ. సృజన:** యూజర్ ఐడీ సృష్టించడానికి క్రింద చూపిన నిర్మాణవిధి యూజర్ పేరుకి జతచేయబడుతుంది.

### రెండు అక్షరాల రాష్ట్ర కోడ్ + రెండు అక్షరాల జిల్లా కోడ్

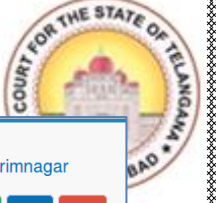
ఉదాహరణ:

కరీంనగర్ జిల్లాకి యూజర్ ఐడీ *tska*

పై ఉదాహరణలో 'ts' తెలంగాణ రాష్ట్రాన్ని, 'ka' కరీంనగర్ జిల్లాని సూచిస్తాయి.

### జిల్లా స్థాయి కార్యకలాపాలు:

ఈ కార్యకలాపాలని జిల్లా అడ్మినిస్ట్రేటర్ (District Administrator) నిర్వహిస్తాడు. జిల్లా అడ్మినిస్ట్రేటర్ ప్రాసెస్ అడ్మినిస్ట్రేటర్ (పర్యవేక్షణాధికారి) యూజర్‌ని సృష్టిస్తాడు, మరియు క్షేత్ర సహాయకుడు మాస్టర్ లింక్ (Balliff Master Link) ద్వారా క్షేత్ర సహాయకులను జోడిస్తాడు.



Screen 1

ప్రాసెస్ అడ్మిన్ (నాజర్) కొరకు యూజర్ ఐడీ సృష్టించడం:

యూజర్ పేర్లకి ముందుగా ఎస్టాబ్లిష్మెంట్ కోడ్ వచ్చి ఉండాలి.

(అంటే రెండంకెల రాష్ట్ర కోడ్ + రెండంకెల జిల్లా కోడ్ + రెండంకెల ఎస్టాబ్లిష్మెంట్ కోడ్ (హెక్సాడెసిమల్))

అందువలన ఇలాంటి కోడ్ దేశంలో ఇదొక్కటే ఉంటుంది.

#### ఉదాహరణకి:

TSKA01 -- ప్రాసెస్ అడ్మినిస్ట్రేటర్ (నాజర్-1)

TSKA02 -- ప్రాసెస్ అడ్మినిస్ట్రేటర్ (నాజర్-2)

ఈ ప్రాసెస్ అడ్మినిస్ట్రేటర్లు (నాజర్లు) వాళ్ళకి సంబంధించిన ఎస్టాబ్లిష్మెంట్ కి అనుసంధానించబడతారు.

Screen 2



## బెయిలిఫ్ మాస్టర్ సృష్టించడం:

Screen 1

జిల్లా అడ్మినిస్ట్రేటర్ బెయిలిఫ్ మాస్టర్ ని, అంటే జిల్లాలోని క్షేత్ర సహాయకులను కూడా సృష్టిస్తాడు.

### బెయిలిఫ్ యాజర్ ఐడీ సృష్టించడం:

రాష్ట్ర కోడ్ మరియు జిల్లా కోడ్లతో బెయిలిఫ్ కోడ్ మొదలవుతుంది (అంటే రెండంకెల రాష్ట్ర కోడ్ + రెండంకెల జిల్లా కోడ్ మరియు మూడంకెల ఉద్యోగి వరుస సంఖ్య) అందువలన బెయిలిఫ్ కోడ్ దేశంలో ఇంకొకటి ఉండకుండా ఉంటుంది.

### ఉదాహరణకి:

TSKA0001 - బెయిలిఫ్ (1)

TSKA0002 - బెయిలిఫ్ (2)

ఇక్కడ చూపించే ఓటిపీనే పాస్ వర్డ్ అవుతుంది, ఇది క్షేత్ర సహాయకుడికి తెలియజేయాల్సి ఉంటుంది (సంక్షిప్త సందేశాలు పంపబడవు).

Screen 2



## ప్రాసెస్ ఎస్టాబ్లిష్మెంట్ కేటాయింపు (Process Establishment Allocation):

నాజర్ కి అతను వినియోగించాల్సిన ప్రాసెస్ కి సంబంధించిన ఎస్టాబ్లిష్మెంట్ ని కేటాయించాల్సి ఉంటుంది.

NSTEP National Service and Tracking of Electronic Processes Karimnagar District District Admini Telangana Karimnagar

Process Masters / Process Establishment

Process Establishment

\*Process Admin User: M Varaprasad Rao

Establishments

- Jr. Civil Courts, Sulthanabad
- Jr. Civil Court, Godavarkhani
- Jr. Civil Courts, Husnabad
- Sr. Civil Courts, Siricilla
- Jr. Civil Courts, Siricilla
- Jr. Civil Courts, Manthani
- Sr. Civil Courts, Manthani
- Jr. Civil Courts, Peddapalli
- Sr. Civil Courts, Peddapalli
- Jr. Civil Courts, Vemulawada
- Jr. Civil Courts, Jagityal
- Sr. Civil Courts, Jagityal
- ADJ Courts, Jagityal
- Jr. Civil Courts, Melpalli
- Senior Civil Judges Court Huzurabad
- Junior Civil Judges Courts, Huzurabad
- Labour Court Cum VI Adj Godavarkhani
- Junior Civil Judges Court, Korutla
- IX Addl District and Sessions Court, Siricilla

Submit

## ప్రాంతము (ఏరియా) మాస్టర్: ఇక్కడ ఏరియా మాస్టర్ లోకి ప్రాంతాలను జోడిస్తాము

NSTEP National Service and Tracking of Electronic Processes Karimnagar District District Admini Telangana Karimnagar

Process Masters / Area Master

Area Master

\*Area ID: 3

\*Area:

Submit

Show 10 entries

Hide Columns PDF Excel CSV

Area ID	Area Name	Edit	Delete
1	Karimnagar		
2	Vemulawada		

Showing 1 to 2 of 2 entries

Previous 1 Next



### క్షేత్ర సహాయకులు/ప్రాసెస్ సర్వర్లను ప్రాసెస్ అడ్మిన్ కి ట్యాగ్ చేయడం:

ఇక్కడ బెయిలిఫ్/ప్రాసెస్ సర్వర్లని సంబంధిత ప్రాసెస్ అడ్మిన్ కి (నాజర్) ట్యాగ్ చేయవచ్చు.

The screenshot shows the NSTEP web application interface. The header includes the NSTEP logo, the text 'National Service and Tracking of Electronic Processes', and the user's role 'Karimnagar District District Admin'. The breadcrumb trail is 'Process Masters / Tag Bailiff/Process Server to Process Admin / Add / Report'. The main content area is titled 'Tag Bailiff/Process Server To Process Admin' and features a dropdown menu for 'Process Admin' with 'M Varaprasad Rao' selected. Below this is a table with the following columns: 'Bailiff/Process Server Name', 'Joining Date', 'Relieving Date', and 'Process Area'. The table contains one row with a checked checkbox, the name 'Akkanapally Babu', and empty date fields. The 'Process Area' dropdown is open, showing options 'Karimnagar-1' and 'Vemulawada-2'. A 'Submit' button is located at the bottom of the form.

Screen 1

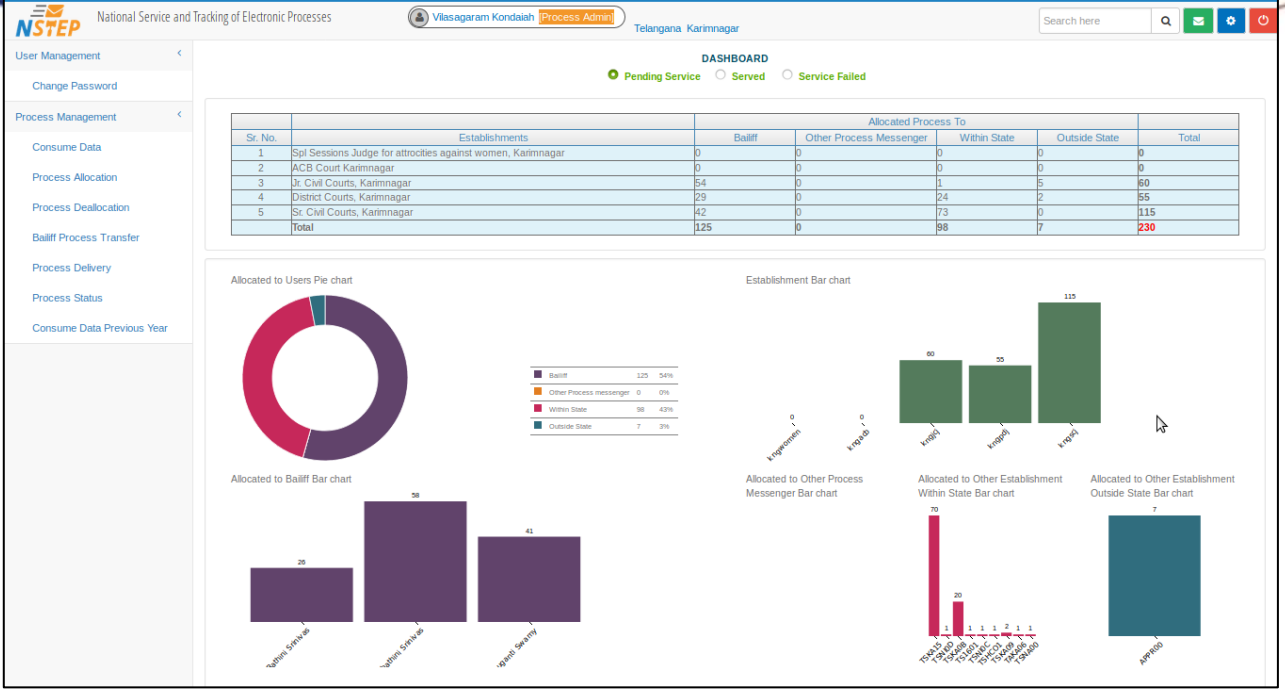
### ప్రాసెస్ అడ్మిన్ లాగిన్

ఇప్పటివరకు జిల్లా అడ్మిన్ ప్రాసెస్ యూజర్ ని సృష్టిస్తాడు మరియు బెయిలిఫ్/ప్రాసెస్ సర్వర్లని ప్రాసెస్ అడ్మిన్ కి జోడిస్తాడు. ఇప్పుడు ప్రాసెస్ అడ్మిన్ తన యూజర్ ఐడీ పాస్ వర్డులను పయోగించి లాగిన్ అయ్యి ప్రాసెసులని క్షేత్ర సహాయకులకి కేటాయించవచ్చు.

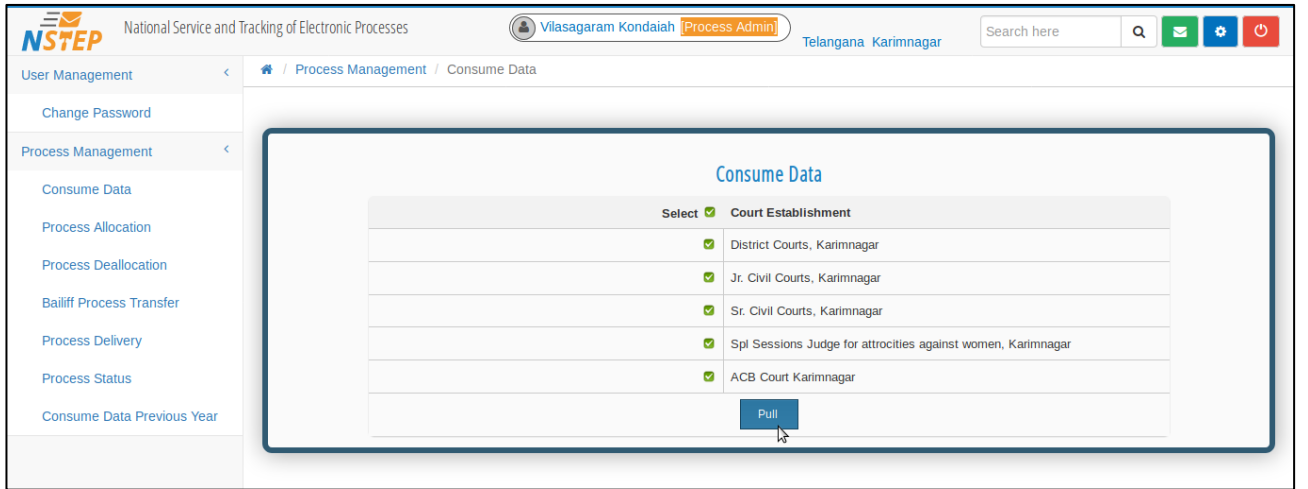
The screenshot shows the NSTEP login page. At the top, there is the NSTEP logo and the text 'National Service and Tracking of Electronic Processes'. Below this is a 'Login' form with a title 'Login'. The form contains two input fields: the first is labeled 'TSKA13' and the second is for the password, represented by dots. A blue 'Submit' button is positioned below the password field.



## ఎన్ స్టెప్ డాష్ బోర్డ్ (NSTEP DASH BOARD):



### సమాచార వినియోగం (Consume Data):



ప్రాసెస్ మేనేజ్మెంట్ మెనూ క్రింద కన్సూం డేటా(Consume Data) ఎంపికనుపయోగించి న్యాయస్థానము ప్రచురితం (Publish) చేసిన సమాచారాన్ని వినియోగించవచ్చు. న్యాయస్థాన ఎస్టాబ్లిష్మెంట్ను ఎంచుకొని పుల్ (Pull) బటన్ని నొక్కడం ద్వారా ఎంచుకున్న ఎస్టాబ్లిష్మెంట్ ప్రచురించిన ప్రాసెసులని వినియోగంలోకి తేవచ్చు.





**ప్రాసెస్ కేటాయింపు:** ప్రాసెస్ మేనేజ్మెంట్ మెనూ క్రిందనున్న ప్రాసెస్ అలోకేషన్ (కేటాయింపు) (Process Allocation) ని ఎంచుకొని ప్రాసెసులని క్షేత్ర సహాయకులకు కేటాయించవచ్చు.

Sr No	Process Title	Case No.	Addressee Name	Addressee Address	Email	Mobile	View Process	Edit	Tag
1	Attachment in execution, prohibitory order, where the property consists of immovable property. [O. 21, R. 54]	EP/400012/2018	Anumula Narayana	H.No. Gopalpur village , karimangar mandal and dist.			View		
2	Attachment in execution, prohibitory order, where the property consists of immovable property. [O. 21, R. 54]	EP/96/2012	THOTA VIMALA	EDLAPALLI			View		
	Attachment In			R/o. Dattolipet					

డ్రాప్ డౌన్ మెనూ నుంచి బెయిలిఫ్ పేరుని ఎంచుకొని ఒక కేసుని ట్యాగ్ చేసి సంబంధిత కేసు వివరాలని కేటాయించవచ్చు మరియు పేజీ చివరనున్న సబ్మిట్ (Submit) బటన్ నొక్కి ప్రక్రియని ముగించవలెను.

**ప్రాసెస్ ని వెనక్కి తీసుకోవడం (Process Deallocation):** ప్రాసెస్ మేనేజ్మెంట్ మెనూ నందు, ప్రాసెస్ డీ-అలోకేషన్ (Process Deallocation) ఎంపికని ఎంచుకొని ఒక క్షేత్ర సహాయకుడికి కేటాయించిన ప్రాసెసుని వెనక్కి తీసుకోవచ్చు.

Sr No	Process Title	Case No.	Addressee Name	Addressee Address	Email	Mobile	View Process	Edit	Tag
1	Attachment in execution, prohibitory order, where the property consists of immovable property. [O. 21, R. 54]	EP/400012/2018	Anumula Narayana	H.No. Gopalpur village , karimangar mandal and dist.			View		

Showing 1 to 1 of 1 entries



ఒకవేళ ఏదైనా కారణంచేత ముందుగా కేటాయించబడిన ప్రాసెసుని ఒక క్షేత్ర సహాయకుడి నుంచి వెనక్కి తీసుకోవాలనుకుంటే, నాజర్ ఆ క్షేత్ర సహాయకుడి పేరుని ఎంచుకొని అతనికి కేటాయించిన కేసులలో కావల్సిన దానిని ఎంచుకొని సబ్జుట్ బటన్‌ని నొక్కడం ద్వారా ముందుగా కేటాయించిన ప్రాసెసుని వెనక్కి తీసుకోవచ్చు.

**బెయిలిఫ్ ప్రాసెస్ బదిలీ (Bailliff Process Transfer):**

Sr No	Process Title	Addressee Name	Addressee Address	Email	Mobile	Transfer To Bailiff
1	Notice to show cause why execution should not issue [O. 21, R. 16]	Konutumulla Kasaiah	O/o. Govt polytechnic college girl college, near Ujwala park, Karimnagar district			Konda Surender
2	Notice to person who, the court considers, should be added as co-plaintiff [O.1, R.10]	D. Sudheer Kumar	Rekurthy, Karimnagar			Select
3	Summons for settlement of issues [O. 5, R. 1, 5.]	Waheeda begum	H.No.5.3.112 Mangalwada steet Karimnagar			Select
	Summons for settlement of issues [O. 5, R. 1, 5.]		Vallampahad village of			

ఈ ఎంపికని ఉపయోగించడం ద్వారా ప్రాసెస్ అడ్మిన్ (నాజర్) ఒక క్షేత్ర సహాయకుని కేటాయించిన ఒక ప్రాసెసుని ఇంకొక క్షేత్ర సహాయకుని పేరుని ఎంచుకొని సబ్జుట్ బటన్‌ని నొక్కడం ద్వారా బదిలీ చేయవచ్చు.

**ప్రాసెస్ డెలివరీ (Process Delivery):**

Sr No	Process Title	Addressee Name	Addressee Address	Email	Mobile	Delivered Process	Remark
1	Notice to show cause why execution should not issue [O. 21, R. 16]	Konutumulla Kasaiah	O/o. Govt polytechnic college girl college, near Ujwala park, Karimnagar district			<input checked="" type="radio"/> Served Served Reason: [dropdown]	Remark [abc]
2	Notice to person who, the court considers, should be added as co-plaintiff [O.1, R.10]	D. Sudheer Kumar	Rekurthy, Karimnagar			<input type="radio"/> Served <input type="radio"/> Unserved	Remark
3	Summons for settlement of issues [O. 5, R. 1, 5.]	Waheeda begum	H.No.5.3.112 Mangalwada steet Karimnagar			<input type="radio"/> Served <input type="radio"/> Unserved	Remark
4	Summons for settlement of issues [O. 5, R. 1, 5.]	Vodanala Jamuna	Vallampahad village of Karimnagar dist.			<input type="radio"/> Served <input type="radio"/> Unserved	Remark
	Summons to appear in		H No.2-17 Kamannur villana			<input type="radio"/> Served	Remark



సంబంధిత బెయిలిఫ్/ప్రాసెస్ సర్వర్ ప్రాసెస్ అందజేతలోని దశలలో ప్రస్తుతం ఏ దశలో ఉన్నాడో తెలుసుకోవడానికి ఈ ఎంపికని ఉపయోగిస్తారు. ఒకవేళ అతను ప్రాసెస్/తాఫీదులని అందజేసి ఉన్నట్లైతే సర్వీస్ బటన్ ని నొక్కి క్రిందనున్న డ్రాప్ డౌన్ జాబితా నుంచి సర్వీస్ కారణాన్ని, అలాగే అందజేయలేకపోతే దానికి గల కారణాలను ఎంచుకొని సబ్జెక్ట్ బటన్ ని నొక్కుతాడు, తద్వారా ప్రాసెస్ అడ్మిన్ కి ప్రాసెస్ స్థితిగతులు ఇక్కడ అందజేయబడతాయి.


**ప్రాసెస్ స్థితిగతులు (Process Status):**

Sr No	Court Establishment	Process Title	Addressee Name	Mobile	Signature	Photo	GPS	Served/Not Served	Reason	View Process
1	Jr. Civil Courts, Karimnagar	Notice to show cause (general form) [General Form (No Provision of Law as such)]	Chinthala Rajamma				<a href="#">View Map</a>	Served	కంట్రాక్టు నిర్వహణ కి అందజేయబడింది	<a href="#">View</a>
2	Sr. Civil Courts, Karimnagar	Summons for settlement of issues [O. 5, R. 1, 5.]	Kadulula Anjalaih				<a href="#">View Map</a>	Not Served	సెట్టింగ్ అండ్ బిల్లులులో లేదు	<a href="#">View</a>
3	District Courts, Karimnagar	Summons for settlement of issues [O. 5, R. 1, 5.]	Jakku Prasad				<a href="#">View Map</a>	Served	ఫైల్ కి అందజేయబడింది	<a href="#">View</a>

ప్రాసెస్ యొక్క స్థితిగతులని తెలుసుకోవడానికి అంటే, ప్రాసెస్ అందజేయబడినదా లేదా అనే విషయం ఈ ఎంపిక ద్వారా తెలుసుకోవచ్చు.



వ్యూ(View) ఎంపికని ఉపయోగించి ప్రా సెసుని పీడీఎఫ్ ఫార్మాటులో చూసుకోవచ్చు.



Appendix H, No. 4  
**Junior Civil Judges Courts, Karimnagar**  
 IN THE COURT OF Smt. Sampathirao Chandana  
 Addl Junior Civil Judge, KARIMNAGAR .

**NOTICE TO SHOW CAUSE.**  
 (GENERAL FORM)  
 OS/336/2019  
 Chinthala Sampath Vs Chinthala Rajamma  
 NEXT DATE : 24-10-2019

To,  
**Chinthala Rajamma**  
**H.No.1-1-202/1, OPP Venkata sai Theatre,Meariwada, old bazar, Karimnagar town,**  
**TELANGANA .**

Whereas in the above-named has made application to this Court that  
 You are hereby warned to appear in this Court in person or by a pleader duly instructed on  
 the **24-10-2019 at 11:00 O'clock in the forenoon**, to show cause against the application, failing  
 wherein, the said application will be heard and determined *ex parte*.

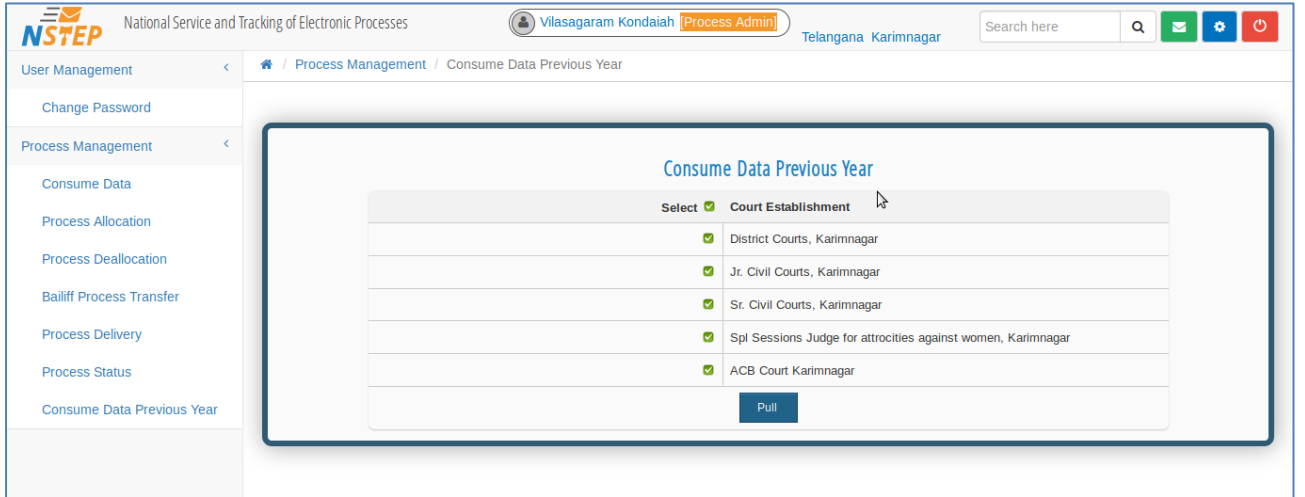
Given under my hand and the seal of the Court, this **24-09-2019**

**Addl Junior Civil Judge**

**notice**  
 Visit [ecourts.gov.in](http://ecourts.gov.in) for updates or download mobile app "eCourts Services" from Android or iOS

The process is system generated and transmitted in secured manner by authorised user as such physical signature not applied.

గత సంవత్సరం సమాచారాన్ని వినియోగించడం (Consume Data Previous Year):



The screenshot shows the NSTEP web application interface. The breadcrumb path is: Process Management / Consume Data Previous Year. The main content area displays a table titled "Consume Data Previous Year" with the following data:

Select	Court Establishment
<input checked="" type="checkbox"/>	District Courts, Karimnagar
<input checked="" type="checkbox"/>	Jr. Civil Courts, Karimnagar
<input checked="" type="checkbox"/>	Sr. Civil Courts, Karimnagar
<input checked="" type="checkbox"/>	Spl Sessions Judge for atrocities against women, Karimnagar
<input checked="" type="checkbox"/>	ACB Court Karimnagar

Below the table is a "Pull" button.

ఈ ఎంపికని ఉపయోగించి గత సంవత్సరం సమాచారాన్ని వినియోగించవచ్చు.





# మూడవ అధ్యాయం

ఎన్‌స్ఐప్ చరవాణి అనువర్తనం ద్వారా ప్రాసెసుల అందజేత



## ఎన్‌స్ఐవ్ చరవాణి అనువర్తనం ద్వారా ఎలక్ట్రానిక్ ప్రాసెసుల అందజేత:

క్షేత్ర సహాయకులు/ప్రాసెస్ సర్వర్లకి త్వరలోనే చరవాణి పరికరములు అందజేయబడతాయి, వాటినుపయోగించి ఎన్‌స్ఐవ్ అనువర్తనాన్ని వాడటమెలాగో చూద్దాం:

1. క్షేత్ర సహాయకుడు డ్రాప్ డౌన్ జాబితా నుంచి రాష్ట్రాన్ని ఎంచుకోవాల్సి ఉంటుంది, తరువాత అతనికి ముందుగానే అందజేయబడిన **మొబైల్ నంబరు** మరియు **ఓటిపీలను** దాఖలు చేసి లాగిన్ అవ్వాలి ఉంటుంది.

2. లాగిన్ అయ్యాక, ప్రధాన స్క్రీన్ మీకు స్వాగతం పలుకుతుంది.

ప్రధాన స్క్రీన్ క్రింది అంశాలను చూపెడుతుంది.

అ) సర్వర్లో స్థితిగతులను నవీకరించాల్సిన ప్రాసెసుల **మొత్తం సంఖ్యను** ఈ అనువర్తనం పైన చూపెడుతుంది.

ఆ) 'స్కాన్ క్యూఆర్ కోడ్' బటన్; దీని ద్వారా ఏదేని కేసు సంబంధిత క్యూఆర్ కోడ్ ని స్కాన్ చేసి ఆ కేసుకి సంబంధించిన ప్రాసెసుల వివరాలు పొందవచ్చు.

ఇ) క్యూఆర్ కోడ్ స్కాన్ అయ్యాక, 'షో ట్రివియస్' అనే బటన్ తెరుచుకుంటుంది, ఇది క్షేత్ర సహాయకునకు కేటాయించబడిన అన్ని ప్రాసెసుల వివరాలను చూపెడుతుంది.

ఈ) అందజేయాల్సిన ప్రాసెసుల జాబితా చూపెడుతుంది.

ఉ) 'రిఫ్రెష్ ప్రాసెసెస్' ద్వారా కొత్తగా కేటాయించబడిన ప్రాసెసులని పొందవచ్చు.



**NSTEP**

Sandeep Patil , 9766939971

**Process served, yet to be uploaded : 1**

Scan QR Code
Refresh Processes

**List of Processes to be Served**

**1 Notice to respondent of the day fixed for the hearing of the appeal. [O. 41, R. 14]**  
 Name : Firozkhan Ahmedkhan  
 Address : Quadriya Colony, Near Mohammadiya Masjid, Lane No.5, Misarwadi,  
 Mobile :

**2 Summons to an accused person [Sec. 61]**  
 Name : Javed Sharif Khan  
 Address : Palod Tq. Sillod Dist. Aurangabad.  
 Mobile :

**3 Bailable Warrant Pvt. Complnt. [Sec. 61]**

### ప్రాసెస్ అందజేత:

1. క్షేత్ర సహాయకుడు ప్రాసెసుని అందజేయాల్సిన వ్యక్తి యొక్క చిరునామాకి చేరుకున్నాక, అనువర్తనంలోని జాబితా నుంచి అందజేయాల్సిన ప్రాసెసుని ఎంచుకోవాల్సి ఉంటుంది, ప్రాసెసు పీడీఎఫ్ ఫార్మాటులో తెరుచుకుంటుంది.

2. అందజేయాల్సిన ప్రాసెసు యొక్క భౌతిక కాపీని సంబంధిత వ్యక్తికి అందజేయాలి.

3. 'కాప్పర్ ఫాటో' బటన్‌ని నొక్కి సదరు వ్యక్తి యొక్క చాయాచిత్రాన్ని తీసుకొని క్రింద చూపిన బటనుపై

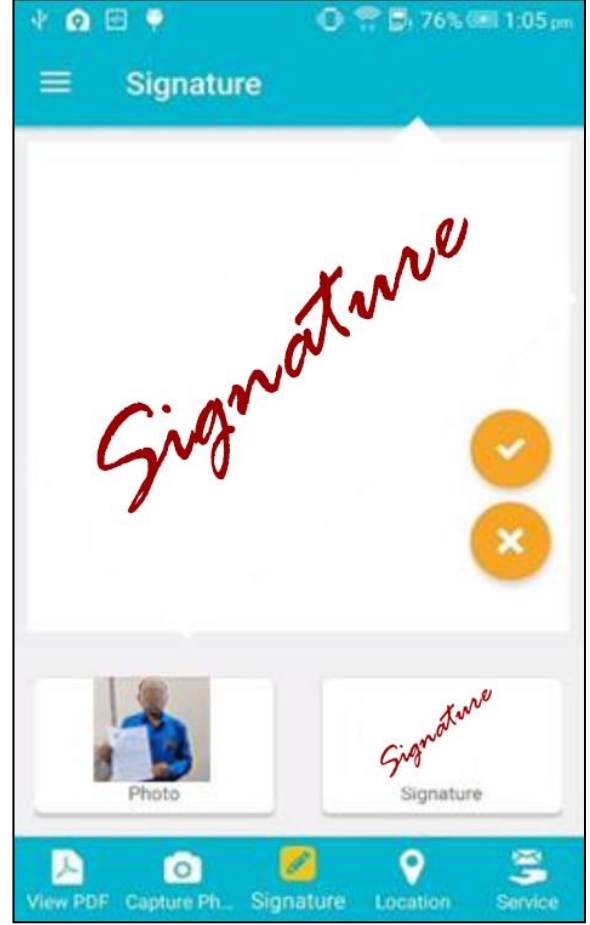
నొక్కండి.



4. 'సిగ్నేచర్' బటనుపై నొక్కి సదరు వ్యక్తి యొక్క సంతకాన్ని పొందండి, తరువాత క్రింద చూపిన బటనుపై

నొక్కండి.



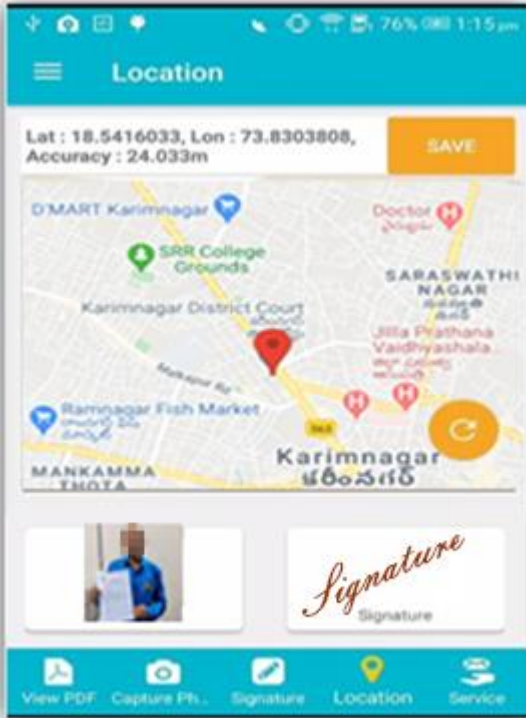


5. సంతకాన్ని పొందాక, అనువర్తనం ఆ ప్రదేశం యొక్క భౌగోళిక పటాన్ని చూపెడుతుంది, క్షేత్ర సహాయకుడు 'సేవ్' బటనుని నొక్కి రేఖాంశాలు మరియు అక్షాంశాలను నిల్వ చేయాల్సి ఉంటుంది.

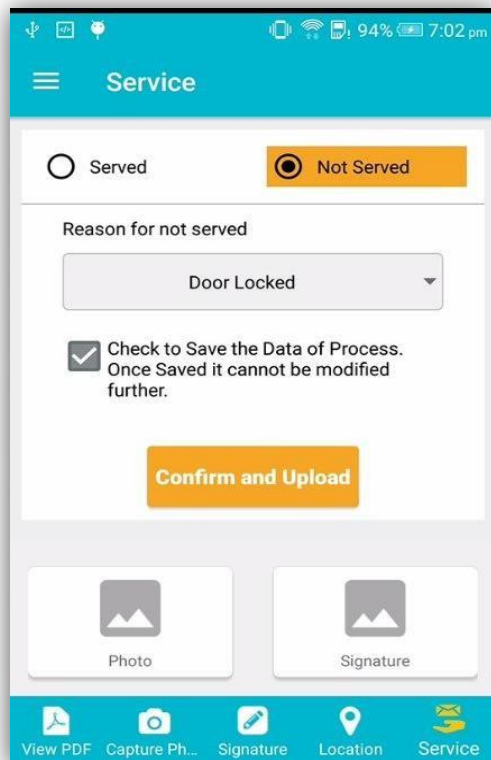
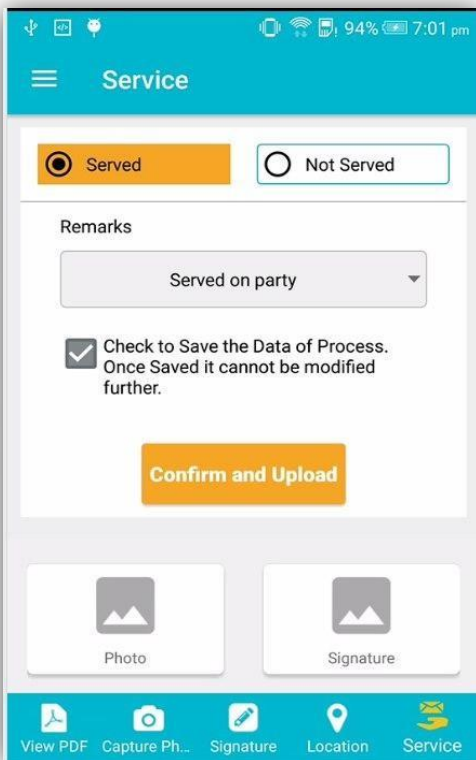




6. భౌగోళిక పటాన్ని నవీకరించడానికి 'రిఫ్రెష్/రిలోడ్' అనే తేలియాడే బటన్ పొందుపర్చడం జరిగింది.



7. భౌగోళిక స్థానాన్ని పొందాక, క్షేత్ర సహాయకుడు ప్రాసెస్ యొక్క స్థితిని 'సర్వెడ్' లేదా 'నాట్ సర్వెడ్' గా నమోదు చేసి కారణ సహిత వ్యాఖ్యలను దాఖలు చేయవలసి ఉంటుంది.

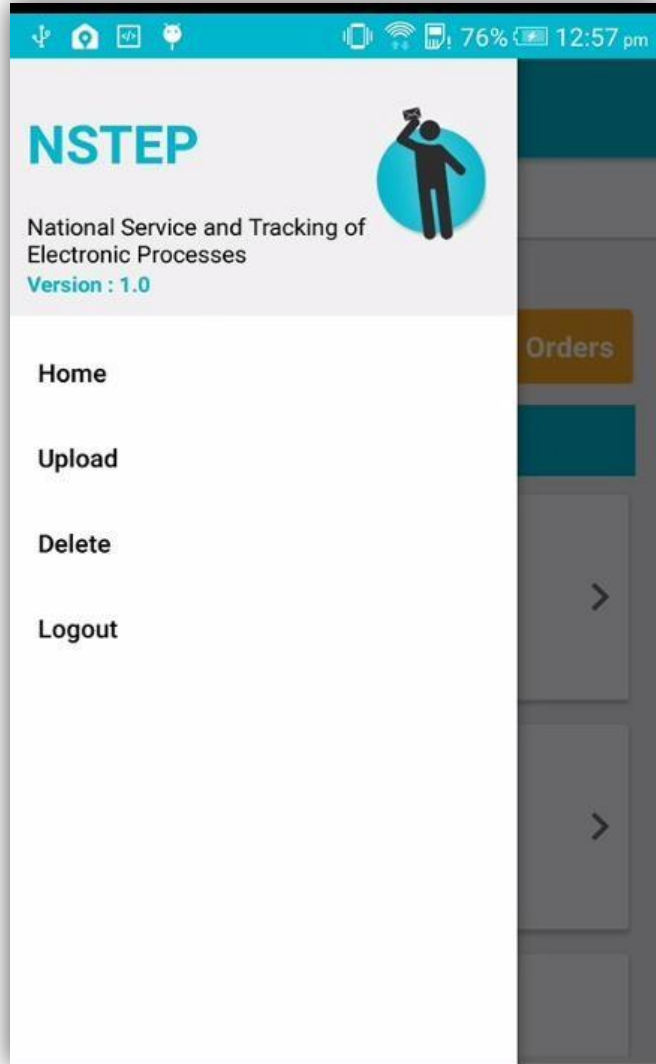




8. క్షేత్ర సహాయకుడు 'కన్ఫర్మ్ అండ్ అప్లోడ్' బటన్‌ని నొక్కి ప్రాసెస్ యొక్క స్థితిని సర్వర్‌లోకి పంపించవలసి ఉంటుంది.
9. ఇలా సర్వర్‌లోకి అప్లోడ్ చేసేటప్పుడు ఏదేని సాంకేతిక లేదా నెట్‌వర్క్ సమస్యలు ఎదురైతే, ప్రాసెస్ యొక్క స్థితిగతులు క్షేత్ర సహాయకుడి యొక్క చరవాణి పరికరంలోనే స్థానికంగా భద్రపరచబడతాయి.
10. 'సైడ్ మెనూ'లోనున్న 'అప్లోడ్' బటన్‌ని నొక్కి ప్రాసెస్ యొక్క స్థితిని బెయిలిప్ అప్లోడ్ చేయవచ్చు.

### సైడ్ మెనూ:

ఈ అనువర్తనం యొక్క సైడ్ మెనూ అప్లోడ్, డిలీట్ మరియు లాగౌట్ వంటి ఎంపికలను అందుబాటులో ఉంచుతుంది.



**అప్‌లోడ్ (Upload):**

1. ఈ ఎంపిక అందజేయబడిన అన్ని ప్రాసెసుల జాబితా -లని చూపెడుతుంది.
2. అందజేయబడిన ప్రాసెసుల స్థితిగతులని క్షేత్ర సహాయకుడు సర్వర్‌కి అప్‌లోడ్ చేయవచ్చు.
3. ఈ ఎంపిక ద్వారా ఒక ప్రాసెస్ స్థితిగతులని తిరిగి అప్‌లోడ్ కూడా చేయవచ్చు.

**Upload**

**List of Processes Served**

**1 Notice to minor defendant. [O. 32, R. 3]**  
Name : Rushikesh Kailas Pakhare U/G Def No. 2   
Address : Warud Kazi, Tq. Dist. Aurangabad.  
Mobile :

**2 Notice to respondent of the day fixed for the hearing of the appeal. [O. 41, R. 14]**  
Name : Firozkhan Ahmedkhan   
Address : Quadriya Colony, Near Mohammadiya Masjid, Lane No.5, Misarwadi,  
Mobile :

**Upload**

**డిలీట్ (Delete) (తొలగించడం):**

1. ఈ ఎంపిక క్షేత్ర సహాయకుడి ద్వారా ఇంతకు ముందే సర్వర్‌కి అప్‌లోడ్ చేయబడిన ప్రాసెసుల జాబితాని చూపెడుతుంది.
2. ఈ జాబితానుంచి ప్రాసెసులని తీసివేయడానికి 'డిలీట్' ఎంపిక పొందుపరచబడినది.

**Delete**

**List of Processes to be Deleted**

**1 Notice to surety on breach of a bond [Sec. 446]**  
Name : Gorakh Shankar Gaikwad   
Address : Ganori, Tq. - Fulambri, Dist. - Aurangabad  
Mobile :

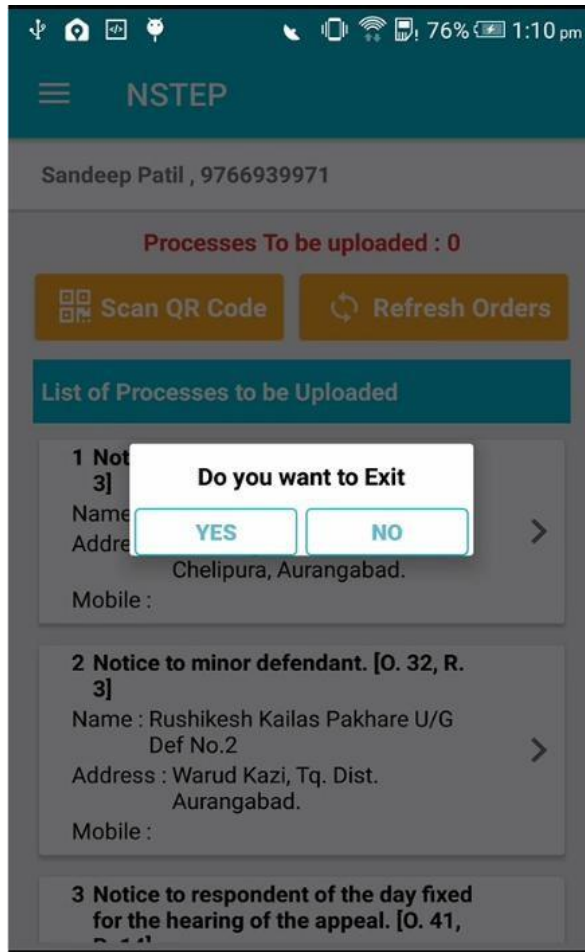
**Delete**



లాగౌట్ (Logout):



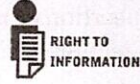
అనువర్తనం నుంచి బయటికి రావడానికి (లాగౌట్ కావడానికి) ఈ ఎంపిక ఉపయోగపడుతుంది.





R.N.I. No. TELMUL/2016/73158.  
HSE.No.1051/2020-2022.

[Price : ₹. 6-00.



**తెలంగాణ రాజ పత్రము**  
**RULES SUPPLEMENT TO PART-I**  
**EXTRAORDINARY**  
**OF**  
**THE TELANGANA GAZETTE**  
**PUBLISHED BY AUTHORITY**

No. 07 ] HYDERABAD, TUESDAY, APRIL 20, 2021.

**NOTIFICATIONS BY GOVERNMENT**

—x—

**LAW DEPARTMENT**  
**(LA,LA&J-Home-Courts.A2)**

AMENDMENT TO RULES TO REGULATE THE TRIAL OF ELECTION PETITIONS UNDER REPRESENTATION OF THE PEOPLE ACT, 1951 - INSERTION OF NEW RULE 11-A AFTER RULE 11 OF RULES TO REGULATE THE TRIAL OF ELECTION PETITIONS UNDER REPRESENTATION OF THE PEOPLE ACT, 1951.

[G.O. Rt.No.210, Law (LA,LA&J-Home-Courts.A2), 20<sup>th</sup> April, 2021.]

Under the provisions of Section 122 of Civil Procedure Code, 1908 and with the previous approval of the State Government, the High Court has made the following Amendment to Rules to Regulate the trial of Election Petitions under Representation of the People Act, 1951.



**AMENDMENT**

Insertion of new Rule 11-A, after Rule 11 of Rules to Regulate the trial of Election Petitions under Representation of the People Act, 1951:

**“11-A: Evidence on Commission at Court’s discretion:****Commissions to examine parties & witnesses :-**

Notwithstanding anything contained in Order XXVI of the Code of Civil Procedure, 1908, the Court may, at its discretion, in any Election Petition, at any stage, direct that the parties and witnesses be examined on Commission. The evidence recorded on Commission shall be read as evidence in the Election Petition.

AMENDMENT TO CIVIL RULES OF PRACTICE AND CIRCULAR ORDERS, 1980 - INSERTION OF NEW RULE IN CHAPTER VIIA, AFTER RULE 82 OF CIVIL RULES OF PRACTICE AND CIRCULAR ORDERS, 1980 AS RULE 82-A REGARDING ELECTRONIC PROCESS SERVICE RULES.

*[GO. Rt.No.211, Law (LA,LA&J-Home-Courts.A2), 20<sup>th</sup> April, 2021.]*

Under the provisions of Section 122 of Civil Procedure Code, 1908 and with the previous approval of the State Government, the High Court has made the following Amendment to Civil Rules of Practice and Circular Orders, 1980.

**AMENDMENT**

Insertion of new Rule in Chapter VIIA, after Rule 82 of Civil Rules of Practice and Circular Orders, 1980 as Rule 82-A regarding Electronic Process Service Rules:

**Rule 82-A : Civil Rules of Practice of Circular Orders, 1990 :****The method of service under Electronic/Digital Application.**

- (i) Once the service of process has been ordered by the Court, the parties or their Advocates on whose behalf such summons or notices are issued, shall deposit the prescribed process fee and forms.
- (ii) on such deposit of fee and forms, the office of the Court shall generate and issue the process
- (iii) on such generation or issuance of process, the process service Nazarath establishment shall transmit the manual (in hard copy form)



or electronic process to the Court within whose limits the proposed recipient of such process actually resides or works for gain.

- (iv) in the event the proposed recipient of process resides or works for gain within the limits of the court which has issued the process, the process serving establishment shall allocate the process to the process serving staff electronically as well as manually (in hard copy form) within 48 hours from the time of receiving such process into that establishment.
- (v) On receipt of such processes manually (in hard copy form) and electronically, the process server physically shall affect the service of such processes in any or all of the following modes:

- a) by tendering the original copy of process to the person to whom it is addressed and shall obtain the acknowledgment from the recipient and with the permission of such recipient, shall take the photograph showing the handing over of process.

Provided that if the recipient is a 'Pardanashin' woman, the service of process may be affected to any male member of her family and subject to the above, photograph may be taken to that affect.

- b) After service of such process, the process serving officer shall obtain the signature or thumb impression of the recipient on the physical copy and also obtain the signature or thumb impression digitally on the device entrusted to such process serving officer in electronic mode and shall save such photograph and signature or thumb impression taken.
- c) The process serving officer shall also draw the location as to the service of process on the addressee by using Geographical Positioning System tool in the device entrusted to him and shall save the location of service of such process.



- (vi) After completion of service of such process, the process serving officer shall save and upload the photograph as to the proof of service, electronic signature and Geographical Positioning System location together and shall make an endorsement in the device while submitting the service report to the establishment.
- (vii) In the event the house premises of the person to whom the process is proposed to be served is closed or locked, the process serving officer shall take the photograph showing such locked premises and shall make an endeavour to obtain the signature of a respectable inhabitant of that locality, as proof. The process serving officer shall also draw the Geographical Positioning System location of that closed premises in the aforesaid manner and shall submit a consolidated report to the process service establishment.
- (viii) In case of refusal of such process by the person on whom it is to be served, the process serving officer shall draw the Geographical Positioning System location of that place where he attempted the service and shall also make an endeavour to get attested his report by a respectable person of that locality.
- (ix) In case of affixture of such process at the outer door of the house premises of the person on whom the process is proposed to be served, the process serving officer shall take the photograph evidencing such affixture and shall make an endeavour to obtain the signature of at least one inhabitant of that locality and shall also draw the Geographical Positioning System location, as token of proof.
- (x) After submission of report by such process serving officer, the process service establishment shall make necessary endorsement manually and electronically and then shall forward the same to the court from which such process has been sent for service.
- (xi) The processes may also be served by other electronic mode by way of sending the same through e-mail service. WhatsApp/Telegram and other similar application as approved by the High Court from time to time. However, in such cases, it is for the sender of such process to prove the service.



- (xii) These Electronic Process Services Rules shall be construed as enabling provisions and shall operate not in derogation but in addition to the other process service rules provided in Civil Procedure Code, 1908 and the rules contained in this chapter and all other extant rules or circulars regulating the service of processes in Courts.

**A. SANTHOSH REDDY,**  
*Secretary to Government,*  
*Legal Affairs, Legislative Affairs & Justice.*

— X —